

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**SUPERDRAWN WIRE INDUSTRIES PRIVATE LIMITED OPERATING IN WIRE INDUSTRY AT**  
**AHMEDABAD**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>RELEVANT PARTICULARS</b>		
1	Name of the corporate debtor along with CIN	SUPERDRAWN WIRE INDUSTRIES PRIVATE LIMITED (Erstwhile name: Realtrack Wire Industries Pvt. Ltd.) CIN: U28112GI2011PTC066943
2	Address of the registered office	21, KAMAL CO-OPERATIVE INDUSTRIAL ESTATE, NR. KAMAL RESTAURANT, AJOD DAIRY ROAD, RAKHIAL, AHMEDABAD-380023, GUJARAT, INDIA
3	URL of website	<a href="http://www.superwireex.com">http://www.superwireex.com</a>
4	Details of place where majority of fixed assets are located	Plant and Machinery at Plot No. 1401/1, Kerala GIDC, Near SKF Bearings, At NH No.8, Tal. Bavla, Ahmedabad - 382220
5	Installed capacity of main products/	Producing Capacity 12000 MT per annum.
6	Quantity and value of main products/ services sold in last financial year	Not available
7	Number of employees/ workmen	None
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The documents can be obtained by sending a request email at: <a href="mailto:manishbuchasiacs@gmail.com">manishbuchasiacs@gmail.com</a> or <a href="mailto:superdrawn.irp@gmail.com">superdrawn.irp@gmail.com</a>
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The documents can be obtained by sending a request email at: <a href="mailto:manishbuchasiacs@gmail.com">manishbuchasiacs@gmail.com</a> or <a href="mailto:superdrawn.irp@gmail.com">superdrawn.irp@gmail.com</a>
10	Last date for receipt of expression of	17-05-2023
11	Date of issue of provisional list of prospective resolution applicants	18-05-2023
12	Last date for submission of objections to provisional list	23-05-2023
13	Process email id to submit EOI	<a href="mailto:manishbuchasiacs@gmail.com">manishbuchasiacs@gmail.com</a> or <a href="mailto:superdrawn.irp@gmail.com">superdrawn.irp@gmail.com</a>

**Notes:**

- 1) The Resolution Professional ("RP")/ Committee of Creditors ("CoC") shall have discretion to change the criteria for the EOI at any point of time.
- 2) The RP/CoC reserves the right to cancel or modify the process, timelines or eligibility criteria without assigning any reason and without any liability whatsoever.



Mr. MANISH SANTOSH BUCHASIA PCS IP RV  
Resolution Professional

Reg No.: IBBI/IPA-002/IP-N00487/17-18/11449

For, Superdrawn Wire Industries Private Limited (Under CIRP)

AFA No.: AA2/11449/02/271123/202376;

Valid from 28/11/2022 to 27/11/2023

Date: 30/04/2023; Place: Ahmedabad

Superdrawn Wire Industries Private Limited

  
Resolution Professional

**PNB Housing Finance Limited**  
**POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)**

Whereas the undersigned being the Authorized Officer of PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notices on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s) / date of receipt of the said notices.

The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealings with the property/ies will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Loan Account No.	Name of the Borrower/Co-Borrower/Guarantor	Date of Demand Notice	Amount Outstanding (Rupees)	Date of Possession Taken	Description of the Property Mortgaged
1.	HOU/SRT/0116/0617 B.O.:Surat	Surendra Dhanraj Chavhan & Seema Dhanraj Chavhan	17-11-2021	Rs. 22,16,07,86 (Rupees Twenty Two Lakhs Sixteen Thousand Seven Hundred Sixty Six Paise Only) as on 17-11-2021	25-04-2023 (Symbolic)	Flat No. 107 As Per Plan Flat No 101, First Floor, Aman CO-OP Housing Society Limited GIDC Notified Industrial Area, Umbergaon, Valsad Vapi, Gujarat-396191
2.	NHL/SRT/0418/517431 B.O.:Surat	Late Mr. Khodabhai Khimbi Jijjala & Late Mrs. Gitaben Khodabhai Jijjala Through Legal Heirs	24-08-2022	Rs.15,87,849.61 (Rupees Fifteen Lakhs Eighty Seven Thousand Six Hundred Fourty Nine & Sixty One Paise Only) as on 24-08-2022	27-04-2023 (Symbolic)	Plot No 16, Shantia Dham Society Vibhag B, Godadara Village Road, Godadara, Surat, Gujarat-395012

PLACE:- SURAT, DATE:- 29-04-2023 AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD.

**MANAPPURAM HOME FINANCE LIMITED**  
**POSSESSION NOTICE (For Immovable Property)**

Whereas, the undersigned being the authorised officer of Manappuram Home Finance Ltd. ("MHOFL") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 9 of the security interest (Enforcement) Rules, 2002 issued a Demand Notice calling upon the borrowers and co-borrowers to repay the amount mentioned in the notice and interest thereon within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said "Act" read with rule 9 of the said rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Manappuram Home Finance Ltd as mentioned below for each of the respective properties:

Sr. No.	Name of Borrower and Co-borrower and Loan account number / Branch	Description of Secured Asset in respect of which interest has been created	Date of Demand Notice sent & Outstanding Amount	Date of possession
1	NISHCHALABEN DHARMENDRABHAI THAKER, DHARMENDRAKUMAR PREMESHANKAR THAKER/ MHL00120001575/AHMEDABAD	Municipal Property No.74/65, City Survey No.241 madhav sher,nr mandi bazar,sidpur, Sidpur, P.O SIDPUR MARKET YARD, PATAN, GUJARAT, Pin: 384151	09-02-2023 & Rs.292866/-	27-04-2023

Date : 01.05.2023 Place : Gujarat Authorised Officer Manappuram Home Finance Ltd

**CENTRUM Home Loans**  
**POSSESSION NOTICE**  
 (As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of Centrum Housing Finance Ltd under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Co-Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Centrum Housing Finance Ltd for an amount as mentioned herein under with interest thereon.

The Borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets

Sr. No.	Name of the Borrower(s) / Co-Borrower(s)/ Loan Account No./Branch	Description of secured assets (immovable property)	Date of Demand Notice & Total Outstanding Dues (Rs.)	Possession Taken Date
1	Sumerama Hukmajj Saragara/Jashodaben Saragara/ AMDHM18002071/ Ahmedabad	All the part and parcel of the property consisting of Plot No. 30P, Bhavna Residency, Brahmnanagar Area, At: Savagadh, Tal: Himatnagar, Dist: Sabarkantha, 383001 East : S N 78 West : 6 Mtr Wide Road North : Plot No 30P South : Plot No.29	31-01-2022 Rs. 7,03,586/- Rupees Seven Lakh Three Hundred Fifty Five Hundred Eighty Five Only	27-04-2023
2	Karamshibhai Naglibhai Rabari/Niruben Karmshibhai Rabari/ AMDHM19004079/ Ahmedabad	All the part and parcel of the property consisting of S No. 63, Plot No. 55, Chamundanagar Society, Dhandha Fatak, Ind Road, At Savagadh, Ta, Himatnagar, Dist. Sabarkantha 383001 East : 6 Mtr Wide Road, West : Margin Than Plot No. 35, North : Plot No.54, South : Plot No.56	31-01-2022 Rs. 7,04,555/- Rupees Seven Lac Four Thousand Fifty Five Only	27-04-2023

Place : Gujarat Date : 29.04.2023 Authorised Officer For Centrum Housing Finance Ltd

**IDBI BANK LIMITED**  
**POSSESSION NOTICE**  
 (Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)

Whereas, the undersigned being the Authorized Officer of, IDBI BANK LIMITED under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13 (12) read with rule 3 of Security Interest (Enforcement) Rules 2002, issued a Demand notice calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the Borrower/s, Guarantor and the Public in General that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the IDBI BANK LIMITED, for an amount mentioned here in below and payable together with all costs, charges, expenses and incidental expenses thereon within 60 days from the date of receipt of the said notice.

The borrower's attention is invited to provisions of sub-section (8) of Section (13) of the Act, in respect of the time available, to redeem the secured assets.

Sr. No.	Branch & Borrower's Name	Demand Notice Date & Amount (Rs.)	Description of the Property	Possession Date
1.	Ambada Branch Borrowers: Mr. Jairam Bhagautiprasad Mishra and Mrs. Suraj Devi Jairam Mishra	Dt: 07/07/2021 & Rs. 11,39,841.00 (Rupees Eleven Lakh Thirty Nine Thousand Eight Hundred Forty One Only) as on 02/04/2021	All that piece and parcel of property situated at Plot no. 10, Survey No. 133/3, Block No. 126, Ghansyam Residency-2, Beside Sahiba Mill, Jolva Tal-Palsana Surat, Gujarat 394305. Bounded: North: Society Road, South: Plot No. 125 Boundary, East: Plot No. 9, West: Plot No. 11.	25.04.2023 Physical Possession
2.	Palsana Branch Borrowers: Shri Tribhuvanprasad Jagdish Varma & Smt. Usha Devi	Dt: 15/07/2021 & Rs. 14,36,385.00 (Rupees Fourteen Lakh Thirty Six Thousand Three Hundred Eighty Five Only) as on 10/03/2021	All that piece and parcel of land comprised in and forming part of Plot No-72, Shubh Villa, NH-8, Nr. Shiva Bhakti Ind. Estate, Village: Sanki, Tal. Palsana, Surat-394315. Bounded: North: Plot No. 71, South: Plot No. 73, East: Plot No. 89, West: Society Road.	25.04.2023 Physical Possession
3.	Palsana Branch Borrowers: Smt Pinky Singh & Shri Vikas Kripashakar Singh	Dt: 15/07/2021 & Rs. 10,36,501.00 (Rupees Ten Lakh Thirty Six Thousand Five Hundred One Only) as on 10/03/2021	All that piece and parcel of land comprised in and forming part of Plot No.101, Shivshakti Township, Opp. Pacific School, Village: Sanki, Tal. Palsana, Surat-394315. Bounded: North: Plot No. 102, South: Plot No. 100, East: Plot No. 82, West: Society Road.	25.04.2023 Physical Possession
4.	Palsana Branch Borrowers: Shri Narendra Dixit, Smt. Anju Narendra Dixit & Shri Rohit Ramkishor Dixit	Dt: 20/07/2021 & Rs. 11,12,839.00 (Rupees Eleven Lakh Twelve Thousand Eight Hundred Thirty Nine Only) as on 15/04/2021	All that piece and parcel of land comprised in and forming part of Plot No. 130 Shiv Shakti Township, Block No. 153/A, Near Pacific College, Village Sanki, Taluka Palsana, Surat-394310. Bounded: North: Plot No. 129, South: Plot No. 131, East: Road, West: Plot No. 139.	25.04.2023 Physical Possession
5.	Palsana Branch Borrowers: Shri Shivkumar Prasad Verma & Smt Babita Devi	Dt: 15/07/2021 & Rs. 10,74,432.00 (Rupees Ten Lakh Seventy Four Thousand Four Hundred Thirty Two Only) as on 10/03/2021	All that piece and parcel of land comprised in and forming part of Plot No. 293, Rahi Township, Vibhag-1, Village Kareli, Tal. Palsana, Surat-394315. Bounded: North: Plot No. 292, South: Plot No. 294, East: Plot No. 266, West: Society Road.	25.04.2023 Physical Possession
6.	Palsana Branch Borrowers: Shri Sagar Natubhai Patil and Smt. Ujalaben Natubhai Patil	Dt: 15/07/2021 & Rs. 14,61,205.00 (Rupees Fourteen Lakh Sixty One Thousand Two Hundred Fifty Five Only) as on 10/03/2021	All that piece and parcel of land comprised in and forming part of Plot No.- 6, Rashi Residency, Near Moti Village, Rly Cross, Block No. 124, R.S. No. 115, Kareli, Tal. Palsana, Surat-394310. Bounded: North: Plot No. 5, South: Plot No. 7, East: Society Internal Road, West: Society Boundary.	25.04.2023 Physical Possession
7.	Palsana Branch Borrowers: Shri Sagar Ravindra Suryawanshi, Shri Aniket Ravindra Suryawanshi & Smt. Lilabai Ravindra Suryawanshi	Dt: 20/07/2021 & Rs. 15,71,724.00 (Rupees Fifteen Lakh Seventy One Thousand Seven Hundred Twenty Four Only) as on 10/03/2021	All that piece and parcel of land comprised in and forming part of Plot No. 185, Aradhana Dream Vibhag-4, Opp. Shubham Residency, Jolva, Tal. Palsana, Surat-394130. Bounded: North: Plot No. 184, South: Plot No. 186, East: Plot No. 174, West: Society Internal Road.	25.04.2023 Physical Possession
8.	Palsana Branch Borrowers: Shri Ramesh Kumar Mishra and Smt. Saroj Ramesh Kumar Mishra	Dt: 15/07/2021 & Rs. 11,33,223.00 (Rupees Eleven Lakh Thirty Three Thousand Two Hundred Twenty Three Only) as on 31/03/2021	All that piece and parcel of land comprised in and forming part of Plot No. 195, Type-B, Shubh Villa, Nr. Shiv Bhakti Ind. Estate, Sanki, Palsana, Surat-394315. Bounded: North: Plot No. 196, South: Plot No. 194, East: Society Internal Road, West: Plot No.216.	25.04.2023 Physical Possession

Date: 25.04.2023-Place: Surat Sd/ Authorised Officer, IDBI Bank Ltd.

**TIAN CONSUMER LIMITED**  
 CHN: L85100GJ1992PLC017397  
 Regd. Office: 405, Patel Ashwamegh Complex Jetalpur Road, Near Dairy Den Circle, Sayajigunj Vadodara - 390 005

Extract of Audited Financial Results for the Quarter and Year ended on 31/03/2023

Sr. No.	Particulars	Quarter Ending on 31.03.2023	31.03.2023 to 31.03.2022	(Rs. in Lakhs except EPS) Corresponding Three Months Ended in the Previous Year 31.03.2022
1	Total income from operations (net)	0	0	0.2
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary Items)	-152.67	-238.09	-31.75
3	Net Profit for the period before Tax, (after Exceptional and/or Extraordinary Items)	-152.67	-238.09	-31.75
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary Items)	-152.67	-238.09	-31.75
5	Total Comprehensive income for the period (after Tax)	-152.67	-238.09	-31.75
6	Equity Share Capital	1026.92	1026.92	1026.92
7	Other Equity	-	-	-
8	Face Value of Equity Share Capital	10/-	10/-	10/-
9	Earnings Per Share (Basic / Diluted)	-1.49	-2.32	-0.31

Note: The above is an extract of the detailed format of Quarterly and Yearly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the Quarterly and Yearly Financial Results are available on the Stock Exchange website i.e. www.bseindia.com

Date: 28.04.2023 Place: Vadodara For Tian Consumer Limited Raghav Gajjar (Managing Director) Dtr: 9568181

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR SUPERDRAWN WIRE INDUSTRIES PRIVATE LIMITED OPERATING IN WIRE INDUSTRY AT AHMEDABAD**  
 (Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN/CIN/LLP No.	SUPERDRAWN WIRE INDUSTRIES PRIVATE LIMITED (OLD Name Reatrack Wire Industries Pvt. Ltd.) CIN : U28112GJ2011PTC066943
2. Address of the registered office	21, Kamal Co-operative Industrial Estate, Nr. Kamal Restaurant, Ajod Dairy Road, Rakhial, Ahmedabad-380023, Gujarat, India
3. URL of website	http://www.superdrawn.com
4. Details of place where majority of fixed assets are located	Plant and Machinery at Plot No. 1401/1, Kerala GIDC, Near SKF Bearings, At NH No.8, Tal. Bavla, Ahmedabad - 382220
5. Installed capacity of main products/ services	Producing Capacity 12000 MT per annum. 12000 MT per annum.
6. Quantity & value of main products/ services sold in last financial year	Not available
7. Number of employees/ workmen	None
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The documents can be obtained by sending a request email at: manishbuchasiacs@gmail.com or superdrawn.rip@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	The documents can be obtained by sending a request email at: manishbuchasiacs@gmail.com or superdrawn.rip@gmail.com
10. Last date for receipt of expression of interest	17/05/2023
11. Date of issue of provisional list of prospective resolution applicants	18/05/2023
12. Last date for submission of objections to provisional list	23/05/2023
13. Process email id to submit EOI	manishbuchasiacs@gmail.com or superdrawn.rip@gmail.com

Notes: 1) The Resolution Professional ("RP") Committee of Creditors ("CoC") shall have discretion to change the criteria for the EOI at any point of time. 2) The RP/CoC reserve the right to cancel or modify the process, timelines or eligibility criteria without assigning any reason & without any liability whatsoever.

Sd/-  
 Mr. MANISH SANTOSH BUCHASIA PCS IP RV  
 Resolution Professional for Superdrawn Wire Industries Private Limited (Under CIRP)  
 Reg No.: IBB/PA-002IP-N004871/17-18/1449  
 AFA No.: AA2/14449/02/27/1123/2023/76  
 Valid from 28/11/2022 to 27/11/2023

Date : 30.04.2023 Place: Ahmedabad

**HDB FINANCIAL SERVICES LIMITED**  
 Registered Office:- Radhika, 2nd Floor, Law Garden Road, Navrangpura, Ahmedabad- 380009  
 Branch Office:- 104, B-wing, Trupti Plaza, Near Collector Office, B/S Suda Bhavan, Nanpura-athwagate, Surat, Gujarat- 395001.  
 Branch Office:- 6th Floor, 21st Century Building, B/S World Trade Centre, Ring Road, Surat, Gujarat- 395007.

**PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES**  
 (SEE PROVISIO TO RULE 8(6))  
 LAST DATE & TIME OF SUBMISSION OF EMD AND DOCUMENTS 26/05/2023 UPTO 04:00 PM

Sale Of Immovable Property Mortgaged to HDB Financial Services Limited Under Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 (no.54 Of 2002)

Whereas, The Authorized Officer of HDB Financial Services Limited Has Taken Physical Possession of The Following Property/ies Pursuant to The Notice Issued Under Sec 13(2) of The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 in The Following Loan Accounts With Our Branch With A Right to Sell The Same on "as is Where is Basis and As is What is Basis" For Realization of HDB Financial Services Limited Dues. The Sale Will Be Done By The Undersigned Through E-auction Platform Provided At The Website: <https://disposalhub.com>

Sr. No.	Name Of The Branch & Account Details	Mortgage Property Description, Which is Under Auction Sale And Possession Status	Demand Notice Date Outstanding Amount (Secured Debt)	Authorized Officer's Details For Property Inspection And Other Queries	EMD Submission Account Details	Reserve Price		Date Of E- Auction Time Of E- Auction Emd Submission Date
						EMD	Bid Increase Amount	
1.	(1) 603, 6th Floor, 21st Century Building, B/S World Trade Centre, Ring Road, Surat, Gujarat-395007. 1. Loan Account No. 1328484 & 2635097 2. Himmattbhai Ukabhai Ranparia 3. Sonaliben H Ranparia 4. Ukabhai K Ranparia 4. Rahul Himmattbhai Ranparia 5. Ilaiben H Ranparia All R/o: Plot No.25, Tapsil Soc, Nr. J.K.-1, Petrolpump, Doctor House, Hirabag, Varachha Road, Surat 395008- Gujarat.	1. All The Piece and Parcel of The Bunglow No.25 Admeasuring 124.11 Sq.mtr. In Tapsil CO.OP.HO. Soc. Ltd. Situated at City Survey No.5849 of Ward Fulpada, of Moje Village Fulpada, City of Surat. 2. and bounded as follows:- North: Adj. Plot No. 36 South: Society Road East: Plot No. 26 West: 25'0 Wide Road Possession Status:- Physical Possession	09/03/2021 Rs.1,07,35,423.97/- (Rupees One Crore Seven Lakhs Thirty Five Thousand Four Hundred Twenty Three and Paise Ninety Seven Only) Pertaining To Loan Account No. 1328484 & 2635097 as on 09/03/2021 With Future Contractual Interest Per Annum From 09/03/2021 Until Payment In Full Amount Along With Other Charges as Demanded In Our Notice, Within The Statutory Period of 30 Days From The Date of This Notice	Dharmesh Varia Mr. Bhavik Panchal Mobile No. 9879058285 (For Property Inspection and Other Queries) Mr. Jeeghesh Kumar Dave, Mo. No. 7043042298 Email Id :- jeeghesh.dave@hdbfs.com MR. CHIRAG CHHAGANI 9909910901 EMAIL ID:- CHIRAG.CHHAGANI@HDBFS.COM	Mode of Payment - Only Demand Draft. A/C No. 00210310002748, A/c Name- HDBFS General Receipts, Ifsc Code-HDFC0000021 Bank- Hdfc Bank Ltd Branch- Hyderabad-Lakdikapul Micr Code- 500240002	Reserve Price :- Rs.1,28,00,969/- (Rupees One Crore Twenty Eight Lakh Nine Hundred Sixty Nine Only) Emd Price:- Rs. 12,80,097/- (Rupees Twelve Lakh Eighty Thousand Ninety Seven Only)	02/06/2023 at: 10:30 Am To 04:00 Pm Emd Submission Date :- 26/05/2023	

**Terms & Conditions:**

- To The Best of Knowledge and Information of The Authorized Officer, There is No Encumbrance on Any Property. However, The Intending Bidders Should Make Their Own Independent Inquiries Regarding The Encumbrances, Title of Property/ies Put on Auction And Claims/ Rights/ Dues/ Effecting The Property, Prior To Submitting Their Bid. The E-auction Advertisement Does Not Constitute And Will Not Be Deemed To Constitute Any Commitment or Any Representation of The Hdb Financial Services Limited. The Property is Being Sold With All The Existing and Future Encumbrances Whether Known or Unknown To The HDB Financial Services Limited. The Authorized Officer/ Secured Creditor Shall Not Be Responsible In Any Way For Any Third Party Claims/ Rights/ Dues.
- The E-auction is Being Held on "As is Where is" "As is What is" and "Whatever There is" After Taking Physical Possession of The Properties. Successful Bidder/s Shall Have To Get Physical Possession of The Properties at His/ Their Cost, Risk & Responsibility.
- It Shall Be The Responsibility of The Bidders To Inspect and Satisfy Themselves About The Asset and Specification Before Submitting The Bid. The Inspection Of Property/ies Put on Auction Will Be Permitted To Interested Bidders on 22/05/2023 To 26/05/2023 (during Office Hours).
- The Interested Bidders Shall Submit Their Bid Through Web Portal: <https://www.bankauctions.com/> (The User Id & Password Can Be Obtained Free of Cost By Registering Name With <https://www.bankauctions.com/> Through Login Id & Password. The Emd Shall Be Payable Through Neft In The Account Mentioned Above. After Registration (one Time) By The Bidder In The Web Portal, The Intending Bidder/purchaser is Required To Get The Copies of The Following Documents Uploaded In The Web Portal Before The Last Date & Time of Submission of The Bid Documents Viz. I) Copy of The Neft/rfts Challan or Demand Draft; II) Copy of Pan Card; III) Proof of Identification/ Address Proof (kyc) Viz. Self-attested Copy of Voter Id Card/ Driving License/ Passport Etc., Without Which The Bid is Liable To Be Rejected. Uploading Scanned Copy of Annexure-II & III (can Be Downloaded From The Web Portal: <https://www.bankauctions.com/> After Fully Filled Up & Signing is Also Required. The Interested Bidders Who Require Assistance in Creating Login Id & Password, Uploading Data, Submitting Bid Documents, Training/ Demonstration On Online Inter-se Bidding Etc., May Contact M/s. C1 India Pvt Ltd, Plot No. 68, 3rd Floor, Sector-44, Gurgaon- 122003, Haryana, E-mail Id: [support@bankauctions.com](mailto:support@bankauctions.com) Support Helpline Numbers : Vinod Chauhan 9813887931, Delhi@C1india.com and For Any Property Related Query May Contact Authorised Officer: Mr. Dharmesh Varia; E-Mail Id: La.1. Surat@HDBFS.COM During The Working Hours From Monday To Saturday.
- The Interested Bidder Has To Submit Their Bid Documents (emd [Not Below The Reserve Price] and Required Documents (Mentioned in Point No.4)) on/ Before 26/05/2023 Upto 4:00 Pm and After Going Through The Registering Process (One Time) and Generating User Id & Password Of Their Own, Shall Be Eligible For Participating The E-auction Process, Subject To Due Verification (of The Documents) and/ or Approval of The Authorized Officer.
- During The Online Inter-se Bidding, Bidder Can Improve Their Bid Amount as Per The "Bid Increase Amount" (Mentioned Above) or Its Multiple and In Case Bid is Placed During The Last 5 Minutes of The Closing Time of The E-auction, The Closing Time Will Automatically Get Extended For 5 Minutes (Each Time Till The Closure Of E-auction Process). Otherwise, It'll Automatically Get Closed. The Bidder Who Submits The Highest Bid Amount (Not Below The Reserve Price) on The Closure of The E-auction Process Shall Be Declared as A Successful Bidder By The Authorized Officer/ Secured Creditor, After Required Verification.
- The Earnest Money Deposit (emd) Of The Successful Bidder Shall Be Retained Towards Part Sale Consideration And The Emd Of Unsuccessful Bidders Shall Be Refunded. The Earnest Money Deposit Shall Not Bear Any Interest. The Successful Bidder Shall Have To Deposit 25% of The Sale Price, Adjusting The Emd Already Paid, Within 24 Hours of The Acceptance of Bid Price By The Authorized Officer and The Balance 75% of The Sale Price on or Before 15th Day of Sale or Within Such Extended Period as Agreed Upon in Writing By and Solely at The Discretion of The Authorized Officer. In Case of Default in Payment By The Successful Bidder, The Amount Already Deposited By The Offer Shall Be Liable To Be Forfeited and Property Shall Be Put To Re-auction and The Defaulting Bidder Shall Have No Claim/ Right in Respect of Property/ Amount.
- The Successful Qualified Bidders May Avail Online Training on E-auction From M/s. C1 India Pvt. Ltd. Prior To The Date of E-auction. Neither The Authorized Officer/ HDB Financial Services Limited Nor M/s. C1 India Pvt. Ltd. Shall Be Liable For Any Internet Network Problem and The Interested Bidders To Ensure That They Are Technically Well Equipped For Participating In The E-auction.
- The Purchaser Shall Bear The Applicable Stamp Duties/ Additional Stamp Duty/ Transfer Charges, Fee Etc. And Also All The Statutory/ Non-statutory Dues, Taxes, Rates, Assessment Charges, Fees Etc. Owing To Anybody.
- The Authorized Officer is Not Bound To Accept The Highest Offer and The Authorized Officer Has The Absolute Right To Accept or Reject Any or All Offer(s) or Adjourn/Postpone/Cancel The E-auction Without Assigning Any Reason Thereof.
- The Bidders Are Advised To Go Through The Detailed Terms & Conditions of E-auction Available on The Web Portal of M/s. C1 India Pvt. Ltd., <https://www.bankauctions.com/> Before Submitting Their Bids And Taking Part In The E-auction
- The Publication Is Subject To The Force Major Clause.

**SPECIAL INSTRUCTIONS**

Bidding in The Last Moment Should Be Avoided In The Bidders Own Interest As Neither The Hdb Financial Services Limited Nor Service Provider Will Be Responsible For Any Lapse/Failure (Internet Failure/power Failure Etc.). In Order To Ward-off Such Contingent Situations Bidders Are Requested To Make All Necessary Arrangements / Alternatives Such As Power Supply Backup etc. So That They Are Able to Circumvent Such Situation and Are Able to Participate in The Auction Successfully.

**STATUTORY 30 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002**

The Borrower/ Guarantors Are Hereby Notified to Pay The Sum As Mentioned Above Along With Up to Date Interest and Ancillary Expenses Before The Date of E-auction, Failing Which The Property Will Be Auctioned/ Sold and Balance Dues, If Any, Will Be Recovered With Interest And Cost.

Date : 01/05/2023 Place: Surat Authorised Officer HDB FINANCIAL SERVICES LIMITED

**SBI**  
 Stressed Assets Management Branch, 2nd Floor, Paramsidhi Complex, Opp. V. S. Hospital, Ellisbridge, Ahmedabad-380 006 Phone: 079-26591061, Fax: 079-26591137, E-mail: [team5smb.ahm@sbi.co.in](mailto:team5smb.ahm@sbi.co.in), [sbi.04199@sbi.co.in](mailto:sbi.04199@sbi.co.in)

**POSSESSION NOTICE (For Immovable property) [Rule 8 (1)]**

Whereas: The undersigned being the Authorized officer of the State Bank of India, SAM Branch, Paramsidhi Complex, Opp. V. S. Hospital, Ellisbridge, Ahmedabad under the Securitization and Reconstruction of Financial Assets and Enforcement of security Interest Act 2002 and in exercise of powers conferred under section 13 (12) read with Rule 3 of the security interest (Enforcement) Rules, 2002 issued demand notices dated 31.03.2022 Calling upon the borrower Elegance Food Processing and Impex Pvt Ltd, Mr. Kishan Pravinbhai Vidja (Director & Personal Guarantor), Mr. Becharbhai Bhagavanjibhai Patel (Director & Personal Guarantor), Mr. Jitendra Becharbhai Patel (Director & Personal Guarantor), Mr. Anilkumar Becharbhai Patel (Director & Personal Guarantor), Mr. Hasumkhhai Valmjibhai Patel (Personal Guarantor), Mr. Bharathbhai Valmjibhai Raiyani (Personal Guarantor), Mr. Abhimanay Arjunbhai Nakrani (Personal Guarantor), Mr. Mangbanhai Dayabhai Bavarava (Personal Guarantor), Mr. Chetan Pravinbhai Vidja (Personal Guarantor) and Mr. Dharmendra Raghavajibhai Moradiya (Personal Guarantor) to repay the amount mentioned in the demand notice issued under section 13(2) being Rs. 13,14,80,047.42 (Rupees Thirteen Crore Fourteen Lacs Eighty Thousand Fourty Seven and Forty Two Paise Only) as on 30.03.2022 together with further interest thereon till the date of payment and incidental expenses, cost, charges etc. within 60 days from the date of the said notice.

The Borrower/Directors/Personal Guarantors having failed to repay the amount, notice is hereby given to the Borrower/Directors/Personal Guarantors and the public in general that the undersigned has taken Physical Possession of the properties described herein below in exercise of powers conferred on him / her under Section 13(4) of the said Act read with Rule 8 of the said rules on this 25th & 28th day of April of the year 2023.

The Borrower/Directors/Personal Guarantors in particular and the public in general is hereby cautioned not to deal with the properties and any dealings properties will be subject to the charge of State Bank of India, for an amount of Rs. 13,14,80,047.42 (Rupees Thirteen Crore Fourteen Lacs Eighty Thousand Fourty Seven and Forty Two Paise Only) as on 30.03.2022 together with further interest thereon till the date of payment and incidental expenses, costs, charges etc. less recovery made in the account thereafter.

The borrower's attention is invited to the provisions of sub - section (8) of section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTIES**

- Equitable Mortgage of Residential Flat No. 403, Tower-E, 4th Floor, Survey No. 5742, VUDA T.P. Scheme No. 2, Residential Juno Plot No. 17/1, Navo Plot No. 19, Admeasuring 69-13 Sq. Mtr., Dream Garden, At : Sayanjipura, Tal. Vadodara Vibhag-5 (Bapad) in the name of Mr. Jitendra Becharbhai Patel. Bounded as under : East : F.P. No. 17, West : Flat No. 402, North : Children Garden, South : Flat No. 404 (Physical Possession on 25.04.2023)
- Equitable Mortgage of Factory Land & Building, Survey No. 1315/P1, Industrial NA Land, Oil Agro & Food Products Purpose (Single Unit), admeasuring 6475-00 Sq. Mtr, Halvad, Tal: Halvad, Dist: Morbi in the name of Mr. Bharathbhai Valmjibhai Raiyani & Mr. Abhimanay Arjunbhai Nakrani and lease hold rights with the Company (M/s Elegance Food Processing & Impex Pvt Ltd) along with Plant & Machinery lying therein and bounded as : East : Dalwadi Hirjibhai Narshibhai etc's Land, West : Patel Chandubhai Devjibhai's Land, North : Road & Brahmani Kenai Branch No. 4, South : Kenal (Physical Possession on 28.04.2023)
- All that part and parcel of the property consisting Residential property situated at Plot No. 492, Survey No. 2204/1/P.2, 2204/1/P.1, 2204/1/P.1, 2204/2, 2213, 2214, 2215, 2219, Door / House No. 6868/192, admeasuring 120.00 Sq. Mtrs. Rudra Township, Halwad, Ta. Halvad, Dist. Morbi. Bounded as under : East : Road, West : Internal Road, North : Plot No. 491, South : Plot No. 493 (Physical Possession on 28.04.2023)

Date: 25.04.2023 & 28.04.2023 Place: Vadodara & Halvad Authorised Officer, State Bank of India

